

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/168(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH APRIL 2024

IN THE MATTER OF	HAWK CAPITAL PRIVATE LIMITED VS SAMRIDHI INFORMATICS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Joy Saha, Sr. Adv.] For the Financial Creditor
Mr. Avishek Guha, Adv.]
Ms. Arunika Dutta, Adv.]
Mr. Kaustav De Sarkar, Adv.]

Ms. Manju Bhuteria, Adv.] For the Corporate Debtor
Mr. Rahul Auddy, Adv.]
Mr. Aditya Gooptu, Adv.]

ORDER

1. Learned Senior Counsel for the Financial Creditor present. Learned Counsel for the Corporate Debtor present.
2. Heard both the learned Senior Counsel/Counsel for the parties.
3. Learned Counsel Ms. Manju Bhuteria appearing on behalf of the Corporate Debtor submits that on 6th April, 2024, the Financial Creditor has turned down the OTS proposal made by the Corporate Debtor. However, fresh talks of settlement are going on between the parties.
4. Therefore, both the parties are agreed that the matter can be posted for hearing on **17th April, 2024**.
5. It is made clear that no further adjournment will be granted in this matter.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**